DR. BIPLAB DASGUPTA (West Bengal): Madam some of us have tabled a motion seeking a discussion on this.

Kindly allow us some lime. {Interruptions}

T«fe DEPUTY CHAIRMAN: It has to be reported to the House.

(Interruptions)

SHR1MATI KAMLA SINHA (Bihar): This Manipur issue, Madam.... {.Inter, apt ions)

THE DEPUTY CHAIRMAN: Shri Krishna Kumar, please.

- Report anil Accounts (1993-94) of the Indian Renewable Energy Development Ltd. New Delhi and related papers,
  - **Memorandum of Understanding** (1993-94) between Govt, of India and the Indian Renewable Energy Development Ltd., New Delhil

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): Madam, I beg to lay on the Table, a copy each tin English and Hindi) of the following papers:-

(i) (a) Seventh Annual Report and Accounts of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1993-94.. ot-gethef with the Auditors' Report on the Accounts.

(b) Review by Government on working of the above Agency.

[Placed in Library. See No. LT-19.]

i) Memorandum of Understanding between the Government of India Ministry of Non-Conventional Energy Sources) and Indian Renewable Ene'gy Development Agency Limited, for the year 1993-94. Placed in Library. See No. LT-19.]

SHRIMATI KAMLA SINHA (Bihar): Madam, this issue should be discused here. (Interruptions)

LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHTh Madam, a pertinent, legal, objection has raised, but nobody is prepared to answer it.

## यह कोई तरीका नहीं है। ... (व्यवधान)

THE DEPUTY CHAIRMAN: I will explain. (Interruptions) Please sit down. (Interruptions) I enquired. The Minister has gone. He is not here. The point is, the Proclamation which had been issued by the President under article 356 of the Constitution has to be reported to the House. (Interruptions)

SHRI SIKANDER BAKHT: Madam it is not that question. It is not being reported. It is about the action which had already been taken. It is not a report.

DR. MURLI MANOHAR IOSHI: (Uttar Pradesh) Where has the Minister gone? Where. has he vanished Madam? (Interruptions)

थी सिकन्दर बस्त : वह कहां गायव हो गये हैं ? वह आए, तोते की तरह सबक पढ़ा और हाउस छोड़कर नए । यह सरकार चल रही वैलगाड़ो चल रही है, जिसको अंधाधंध घसीट रहे हैं। .... (ध्यवधान)

<sup>† []</sup>Transliteration in Arabic script.

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बैठिए। मैं ग्रापकी बात की पृष्टि बताती हं। माथर साहब, द्याप भी बैठिए।

One minute, please. Kindly sit down. Interruptions I do not know whom I should ask. (Interruptions) Please sit down. The Mintster of Parliamentary Affairs wants to say something.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND PUBLIC GRIEVANCE AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF **PARLIAMENTARY** AFFAIRS ^HRIMATI MARGARET ALVA): Madam, the thing is, I do not want to make on something which I am not a statement in a position to explain. But I would request the hon. Home Minister to come here early as possible and explain. (Interruptions)

भी अगदीश प्रसाद माधुर: (उत्तर बनायी श्रीर प्रदेश ) सरकार पहले रिपोर्ट बात में किया।...(व्यवधान)...

उपसभापति: माथुर साहब, बठिये जरा बात पूरी होने दीजिये।..(व्यवधान)...

SHRIMATI **MARGARET** Madam, I have sent the message to the hon. Home Minister to please cornel to the House. He is in the other House. I do not want to comment or give any explanation.,

SHRI SIKANDER BAKHT: Quite cor rect. We are not pressing you. (Interruptions)

DR. MURLI MANOHAR JOSHI: Madam, on a point of order. (Interruptions) SHRI SUNDER SINGH BHANDARI (Rajasthan) Madam, it means that the laying of the paper is kept pending until the Home Minister comes and explains the situation. (Interruptions)

THE DEPUTY CHAIRMAN: Report and Minutes of the Standing Committee on Petroleum and Chemicals. Shri Mohd. Masud Khan. He is not here. Shri Ramji Lai. He is also not here (Interruptions)

डा० मुरली मनोहर जोशी: प्वांइट ग्राफ ग्रार्डर यह था कि प्रोसिजर के तहत उन्होंने पेपर में कहना 'चाहता हूं कि यह रिपोर्ट करने का तरीका नहीं है, पेपर ले करने का यह तरीका नहीं है ।... (व्यवधान)

THE DEPUTY CHAIRMAN: Please. Let me say something. Mr. Rahi want ed to lay the hon. Home this paper on behalf of Minister and I had allowed him to get up because it was necessary that it should be laid. Your objection was not to that. Your objection was that it should have been laid before the Government was formed. This was \*hei objection. (Interruptions). This was exactly what Mr. Mathur had said. Thts was what I understood. (Interruptions). Don't interrupt, Mr. Mathur. I will allow you. Your objection was that the Government was formed earlier and it was being reported later, that the paper was sought .to be laid Now, till the later Home Minister comes and explains the position, we will leave the matter as it is. Okay?

SHRI SIKANDER BAKHT: Perfectly all right.

THE DEPUTY CHAIRMAN: Now, the matter is over

SHRI ASHOK MITRA: The matter is not over, Madam. (Interruptions).

## REPORTS AND MINUTES OF THE STANDING COMMITTEE ON COM-MUNICATIONS

SHRI VIRENDRA KATARIA (Punjab): Madam, I beg to lay on the Table

<sup>† []</sup> Transliteration in Arabic script.